

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 230/GT/2014

Subject : Revision of tariff of Dhauliganga Power Station (180 MW) for the period 2009-14 (Truing up) and determination of tariff for the period 2014-19

Date of Hearing : 16.7.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NHPC Ltd.

Respondents : Punjab State Power Corporation Limited & 13 Others

Parties present : Shri Piyush Kumar, NHPC
Shri A K Pandey, NHPC
Shri Karpataru Nayak, NHPC
Shri Naresh Bansal, NHPC
Shri R B Sharma, Advocate, BRPL

Record of Proceedings

This petition has been filed by the petitioner, NHPC, for revision approval of tariff in respect Dhauliganga Power Station (180 MW) (the generating station) for the period 2009-14 in terms of Regulation 6(1) of the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”) and for determination of tariff for the period 2014-19, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (“the 2014 Tariff Regulations”).

2. During the hearing, the representative of the petitioner prayed that additional information sought for by the Commission has been filed and copies served on the respondent. He also submitted that rejoinders to the replies filed by the respondents, UPPCL and BRPL have been filed. Accordingly, the representative prayed that tariff of the generating station may be revised for the period 2009-14 and tariff for the period 2014-19 may be determined.

3. On a specific query by the Commission as to whether the units of the generating station are in operation, the representative of the petitioner clarified that the four units are in operation. On a further query as to whether insurance claims have been filed and whether the beneficiaries have been billed during the period when the

units were not in operation, the representative of the petitioner clarified that insurance claim were made but only a portion of the claims have been settled. He also submitted that the beneficiaries have not been billed by the petitioner for the period when the units were not in operation. The Commission directed the petitioner to file the above information / clarification on affidavit.

4. The learned counsel for the respondent, BRPL submitted that the reply to the petition has been filed. He however prayed for time to file additional affidavit containing the judgments of the Tribunal, etc.

5. The Commission after hearing the parties directed the petitioner to file the following additional information, on affidavit on or before 7.8.2015, with copy to the respondent:

- (i) Statement of discharge of liabilities for the period 2009-14 (Annexure-IX-9iv) duly certified by the statutory auditor.
- (ii) Documentary evidence from the banker/financer to confirm the rate of interests on all the loans as captured in Form-13 (calculated of weighted average rate of interest) and changes (reset) in interest rates, if any, during the tariff period 2009-14.
- (iii) Documentary evidence from the banker/financer to confirm the rate of interests on all the loans as captured in Form-13 (calculated of weighted average rate of interest) and changes (reset) in interest rates, if any, during the tariff period 2014-19.
- (iv) Re-submit the Form 13-A, as the weighted average rate of interest on loan has been calculated without considering the duration of each interest rate (number of days during which the interest rate prevailing) as not in consonance with the APTEL Judgment dated 7.3.2014.

6. The clarification / information as sought for in para-3 above from the petitioner and the submission of the respondent, BRPL, as in para-4 above shall be filed on affidavit on or before 10.8.2015. If no information is filed within the due date, the matter shall be decided as per available record.

7. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)